

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
BENCH, ALLAHABAD

(This the 22nd **Day of MAY, 2018**)

Hon'ble Mr. Sanjeev Kaushik-JM
Hon'ble Mr. R. Ramanujam- AM

CCP No.97 of 2014
(Arising out of Original Application No. 1528 of 2012)

1. Rahul Singh Bhadauria, Son of Raghuvendra Singh, R/o Village Gola Post Gola (Meerganj), District Bareilly

..... **Applicant**

By advocate: **Shri Vinod Kumar**

Versus

1. Shri Ashok Saxena, posted at Senior Superintendent of Post Office Bareilly Region, District Bareilly.

..... **Respondents**

By advocate: **Shri Saurabh Srivastava**

O R D E R

Delivered by Hon'ble Mr. Sanjeev Kaushik –J.M.

The present contempt petition has been filed alleging non compliance of the directions contained in our order dated 21.01.2014, where the respondents were directed to take action with regard to verification of the certificate of the applicant according to the observation made in the preceding paragraph and communicate the decision to the petitioner.

2. Shri Vinod Kumar, counsel appearing on behalf of the petitioner submitted that a categorical averment has been made in Para-5 of the order that the respondents have to verify the genuiness of the certificate from the concerned Board. It is not in dispute that when the respondents did not comply with the order, pending the present contempt petition, this court vide its order dated 29.02.2016 appointed Shri Devendra Pratap Singh, as Advocate Commissioner to visit the concerned Board to find out whether the Board has been recognized by the Ministry of HRD or not. Shri Devendra Pratap Singh, Advocate Commissioner submitted his report on 09.11.2016 which is on record.

3. The respondents have resisted the contentions made by the counsel for the petitioner and have submitted that they have complied with the order, however, the order passed by the respondents does not suggest that before passing the order they have carried out the exercise as directed by this Court.

4. Therefore, we deem it appropriate in the interest of justice to direct the respondents to reconsider the case of the petitioner in the light of the observation made by this Court in the final order and pass an order after taking into account the report submitted by the Advocate Commissioner. The petitioner is free to make a representation.

5 Let the above exercise be completed within one month from the date of receipt of certified copy of this order.

6. With the above direction the contempt petition is disposed of and the notices are discharged.

(R. Ramanujam)

Member (A)

(Sanjeev Kaushik)

Member (J)

Arun....